

**CEILING ON WAGES BILL\***

15.07 hrs.

[English]

SHRI S. B. SIDNAL (Belgaum) : I beg to move for leave to introduce a Bill to provide for ceiling on wages of a family and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for ceiling on wages of a family and for matters connected therewith.

*The motion was adopted.*

SHRI S. B. SIDNAL : I introduce the Bill.

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**PREVENTION OF FORMATION  
OF POLITICAL PARTIES FOR  
PROMOTION OF RELIGIOUS  
INTERESTS BILL\***

[English]

PROF. P. J. KURIEN (Idukki) : I beg to move for leave to introduce a Bill to prevent the formation or functioning of political parties to promote any religion or religious community or denomination or section thereof.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to prevent the formation or functioning of political parties to promote any religion or religious community or denomination or section thereof.

*The motion was adopted.*

PROF. P. J. KURIEN : I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

(Amendment of article 214)

[English]

SHRI BALASAHEB VILEHE PATIL (Kopargaon) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI BALASAHEB VILEHE PATIL : I introduce the Bill.

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**CENTRAL EXCISES AND SALT  
(AMENDMENT) BILL\***

(Insertion of new Sections 11D, 11E,  
and 11F etc)

[English]

SHRI HAROOBHAI MEHTA (Ahmedabad) : I beg to move for leave to introduce a Bill further to amend the Central Excises and Salt Act, 1944.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Central Excises and Salt Act, 1944."

*The motion was adopted.*

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\* Published in Gazette of India Extraordinary, Part-II, Section 2, dated 6.5.88.

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\* Published in Gazette of India, Extraordinary, Part-II Section-2, dated 6.5.88.

SHRI HAROOBHAI MEHTA : I introduce\*\* the Bill.

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CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 105).

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

SHRI SHANTARAM NAIK : I introduce the Bill.

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15.08 hrs.

CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 350A).

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted.*

\* Published in Gazette of India, Extraordinary, Part-II, Section 2, dated 6.5.1988.

\*\* Introduced with the recommendation of the President.

SHRI SHANTARAM NAIK : I introduce the Bill.

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15.09 hrs.

CROP INSURANCE BILL\*

[English]

SHRI BALASAHEB VIKHE PATIL (Kopergaon) : I beg to move for leave to introduce a Bill to provide protection to farmers for loss of crops suffered in natural calamities and for matters connected therewith.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide protection to farmers for loss of crops suffered in natural calamities and for matters connected therewith.”

*The motion was adopted.*

SHRI BALASAHEB VIKHE PATIL : I introduce the Bill.

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15.10 hrs.

CONSTITUTION (AMENDMENT) BILL

—Contd.

(Insertion of new article 15A)

[English]

MR. DEPUTY SPEAKER : The House now shall take up further consideration of the following motion moved by Shri Thampan Thomas on the 4th December, 1987, namely.—

“That the Bill further to amend the Constitution of India, be taken into consideration.”

\*Published in Gazette of India, Extraordinary, Part-II, Section 2, dated 6.5.88.